

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## THIRTY-FIFTH REPORT

(Presented on 7.8.2013)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fifth Report.

2. The Committee met on 5 August, 2013 for examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

### **Examination of the Constitution (Amendment) Bills**

3. The Committee examined the following Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2013  
(Amendment of article 148)  
by Shri Baijayant Panda, M.P.

The Bill seeks to amend article 148 of the Constitution with a view to provide that the Comptroller and Auditor-General shall be appointed on the recommendation of a Committee consisting of –

- (i) Prime Minister;
- (ii) Speaker of Lok Sabha;
- (iii) Leader of Opposition in Lok Sabha;
- (iv) Leader of Opposition in Rajya Sabha; and
- (v) incumbent Comptroller and Auditor-General.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2013  
(Amendment of article 24)  
by Shri Hansraj Gangaram Ahir, M.P.

The Bill seeks to amend article 24 of the Constitution with a view to provide for prohibiting the employment of children below the age of eighteen years in factories or mines or any hazardous industries instead of fourteen years as at present.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Recommendation**

4. The Committee recommend that Sarvashri Baijayant Panda and Hansraj Gangaram Ahir, M.Ps be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph 3 above.

NEW DELHI;

5 August, 2013

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14 Shravana, 1935 (Saka)

**KARIYA MUNDA,**

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*